

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.136

IA(I.B.C)/165(CH)2024
IA(I.B.C)/2899(CH)2023
IA(I.B.C)/266(CH)2021
IA(I.B.C)/1656(CH)2022
IA(I.B.C)/1657(CH)2022
IA(I.B.C)/2668(CH)2023
IA(I.B.C)/162(CH)2024
IA(I.B.C)/946(CH)2024
IA(I.B.C)/990(CH)2024

In
CP (IB) No. 8/Chd/Pb/2019
(Admitted)

IN THE MATTER OF:
State Bank of India

... Petitioner-Financial Creditor

Versus

Gurdaspur Overseas Ltd.

... Respondent-Corporate Debtor

Under Section: 7, 60(5), 50, 43(1) r/w 44(1), 45(1) IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 25.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 10.06.2024.

Sd/-

Court Officer